

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 239/MP/2024 along with IA No. 8/2025

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 for recovery of outstanding dues including Late Payment Surcharge, towards power supplied on Short Term basis.

Petitioner : Adani Energy Limited (AEL)

Respondents : Telangana State Power Coordination Committee and Ors.

Date of Hearing : **10.09.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Sourav Roy, Advocate, AEL
Shri Anshu R Deshpande, Advocate, AEL
Shri Harsh Anand, Advocate, AEL
Shri D Abhinav Rao, Advocate, Telangana Discoms
Shri Abhisek Das, Advocate, Telangana Discoms

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that the Petitioner has already concluded its arguments, including those on the impleadment application, during the previous hearings.

2. The learned counsel for the Respondents, Telangana Discoms, submitted that the Respondents have also filed their written submissions. Learned counsel further submitted that in support of its claims, the Petitioner has relied on the LPS Rules, 2022; however, the said Rules do not apply to the present case.

3. In response to the Commission's query regarding the impleadment application filed by the Petitioner, the learned counsel for the Respondents submitted that they do not have any submissions thereon.

4. Considering the aspects involved, the Commission found it appropriate to first decide on IA No. 8/2025 and accordingly, reserved the IA for order, while permitting both sides to file their note of submissions, if any, within a week.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

